

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 126**  
**(IB)-37(PB)/2018**

**IN THE MATTER OF:**

Dinesh Kumar Jain & Ors.

.... Petitioner/Applicant

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016, CIRP**

**Order delivered on 16.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner

Ms. Srujana Suman Mund, Adv.

For the Respondent

Mr. Rakesh Kumar, Ms. Chetna Bisht & Mr. Ashish Khattar, advs.

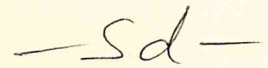
Mr. Kamal Vijay & Mr. Rajender Vijay, Advs. for RP

Mr. Om Prakash Vijay, RP

**ORDER**

On behalf of arguing counsel Mr. Krishan Kumar request for adjournment has been made and stated to in some personal difficulty.

List on 18.01.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**